

National Company Law Tribunal

Allahabad Bench

CP NO. 80/ND/2016

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 11.08.2017

NAME OF THE COMPANY: *Shaharan Ashigamput Ltd*

SECTION OF THE COMPANIES ACT: U/S *397/398 of the Companies Act, 1956*

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
1.	<i>Santosh Kumar Nigam</i>	<i>Adv.</i>	<i>Petitioner</i>	<i>[Signature]</i>
2.	<i>Jahagir Haidar</i>	<i>Advo.</i>	<i>Respondent No. 4</i>	<i>[Signature]</i>
3.	<i>Diptiman Singh</i>	<i>Advocate</i>	<i>Resp. No. 2, 3, 5, 6 & 7</i>	<i>[Signature]</i>

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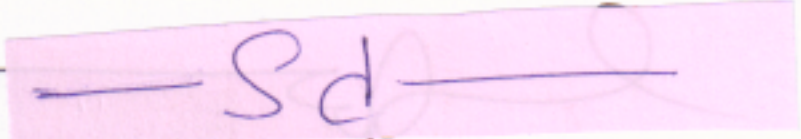
Sri Santosh Kumar Nigam, proxy for Shri Arun Saxena, the petitioner counsel, Sri Jahagir Haidar for respondent, Sri Diptiman Singh, Advocate for Respondent Nos. 2, 3, 6 & 7. He files reply to the main company petition.

A copy thereof be served to the petitioner counsel. The cost of the applicant can be paid to the original counsel by next date of hearing.

Meanwhile, a further opportunity is granted to the petitioner to make inspection of the record through PCS in the Registry of this Tribunal such exercise to be completed within two weeks from today.

The matter be listed on 13th September, 2017.

Dated: 11.08.2017


Sri H.P. Chaturvedi, Member (Judicial)

Typed by:
P.K. Jyoti